

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Dated: This the 27<sup>th</sup> day of July 2006.

Original Application No. 773 of 2006.

Hon'ble Mr. Justice Khem Karan, Vice-Chairman  
Hon'ble Mr. P.K. Chatterji, Member-A

Vinod Kumar Rawat, S/o Sri B.P. Rawat,  
R/o 15/8, Pooravaldi, Kydganj, Tahsil Sadar,  
Distt: Allahabad.

..... Applicant

By Adv: Sri R.P. Singh

V E R S U S

1. Union of India through the General Manager (Karmitk), Railway Electrification, Allahabad.
2. The Chief Welfare/Enquiry Officer, Railway Electrification, Allahabad.

..... Respondents

By Adv: NIL

O R D E R

By Hon'ble Mr. Justice Khem Karan, VC

This OA is against the order of removal dated 10.07.2006. Sri R.P. Singh, learned counsel for the applicant does not dispute that in the relevant rules, provision of appeal against the said removal is there which the applicant has not invoked so far.

Considering the provisions contained under Section 20 of the AT Act, 1985, this OA can be taken on board without exhausting the departmental remedy of appeal. What Sri Singh submits that the Appellate Authority may take months and years to dispose of

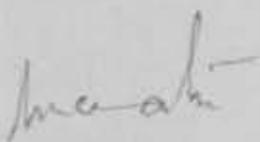


A/V

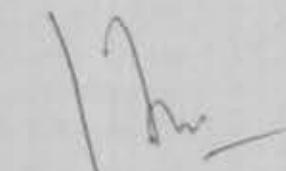
the appeal and in the meantime the applicant may suffer irreparably, so it would be appropriate if the Appellate Authority is asked to dispose of the appeal as early as possible, in any case within a period to be fixed by this Tribunal.

2. This OA is finally disposed of with the direction that if the applicant prefers the departmental appeal against the order of removal, the Appellate Authority shall dispose of the appeal within a period of 1½ months from the date of presentation of appeal to him together with the copy of this order. In case the applicant remains unsatisfied even after exhausting the departmental appeal he shall be at liberty to approach this Tribunal by way of fresh OA.

3. There shall be no order as to costs.



Member (A)



Vice-Chairman

/pc/

OA 773/06

27.7.06

Hon'ble Justice Khem Karan, VC

Hon'ble P.K. Chatterji, AM

Heard Sri R.P. Singh learned counsel  
for the applicant.

As per order dictated separately,  
the OA is disposed of.

Disposal  
AM

VC

AM

Copy of order  
given  
AM  
3/8/06